

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 279/MP/2024 along with I.A. No. 51/2025

Subject : Petition to adjudicate on the disputes between the Petitioner and the Respondents in regard to the claims of the Petitioner and to Declare that the Respondents 1 to 4 are liable to compensate the Petitioner for the capacity charges, Gas Transmission Charges, Imbalance Charges and Refund the Capacity Charges including disincentives for the period from 1.10.2006 to 1.10.2012.

Petitioner : DNH and DD Power Distribution Company Limited

Respondent : RGPPL and 2 others

Date of Hearing : **4.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Matrugupta Mishra, Advocate, DDPDCL
Shri Nipun Dave, Advocate, DDPDCL
Ms. Vanshika Saraf, Advocate, DDPDCL
Shri Venkatesh, Advocate, RGPPL
Shri Ashutosh Srivastava, Advocate, RGPPL
Shri Aashwyn Singh, Advocate, RGPPL
Shri Aditya Garg, Advocate, RGPPL
Ms. Anusha Nagarajan, Advocate, DNHDD PCL
Shri Rahul Ranjan, Advocate, DNHDD PCL
Shri T.R. Mohapatra, Advocate, WRLDC
Ms. Momai Dey, Advocate, WRLDC

Record of Proceedings

At the outset, the learned counsel for the Respondent, RGPPL, sought two weeks' time to furnish the additional information sought by the RoP of the hearing dated 25.5.2026. The learned counsel for the Petitioner requested time to file a response to the additional information to be submitted by the Respondent, RGPPL.

2. After hearing the learned counsel for the parties, the Commission permitted the Respondent to furnish the additional information sought vide the RoP dated 25.5.2026, on or before **20.8.2026**, after serving a copy on the other parties, who may file a response, if any, on or before **3.9.2026**.



3. The Petition shall be listed for hearing on **22.9.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

